- 14. Bichem Investments Ltd.
- 15. Ashoka Bearing Housing (P) Ltd.

Written Answers

- 16. Ajay (P) Ltd.
- 17. L.P. Choraria Traders (P) Ltd.
- 18. Lotus Industries Ltd.
- 19. Dabur (Dr. S.K. Burman) Pr. Ltd.

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#### Part 'B'

- 1. Minerva Dealers (P) Ltd.
- 2. The New Swadeshi Mills of Ahmedabad Ltd.
- 3. Indu Hosiery Mills (P) Ltd.
- 4. Shiva Investment & Trading (P) Ltd.
- 5. Sindri Packing Co. (P) Ltd.
- 6. Property & Finance (P) Ltd.
- 7. Spences Hotel (P) Ltd.
- 8. Natsin India (P) Ltd.
- 9. Amar Investments Ltd.
- 10. Shree Bishwanath Paper Mills (P) Ltd.
- 11. Shiv Shambhu Bran Udyog Ltd.
- 12. Stewart Holl (India) Ltd.

#### 1980-81

#### Part 'C'

- 1. Bokaro Roller Flour Mills (P) Ltd.
- 2. Weethry Pharmaceuticals (P) Ltd.
- 3. Rishra Investments Ltd.
- 4. Shibir India Ltd.
- 5. Alcorin India (P) Ltd.
- 6. Bhansali & Co. (Exports) Prv. Ltd.
- 7. Schrader Scovill Duncan Ltd.
- 8. Pragati Engineering (P) Ltd.
- 9. Tirupati Woollen Mills Ltd.

- 10. The Hindusthan Belting & Spinning Mills Ltd.
- 11. Indian Carbide & Chemicals (P) Ltd.
- 12. Texco-Home Furnishing (P) Ltd.
- 13. House of Stitches (P) Ltd.
- 14. Integrated Components (P) Ltd.
- 15. Mantri Steel (P) Ltd.
- 16. P.V.K. Papers Ltd.
- 17. Abrasives & Castings Ltd.
- 18. Dethlefson & Balk (India) Ltd.
- 19. Triveni Printing Inks Ltd.
- 20. Jawaswal Chemicals (P) Ltd.
- 21. A.R.V. Organisations (P) Ltd.
- 22. R.G. Foundry Forge Ltd.
- 23. The Star Wire India Ltd.

Note: (1) In case of Serial Nos. 8 and 9 of Part 'A', the request was not allowed. In the case of Serial No. 11 of Part 'A', the petition was dismissed for non-appearance of the petitioner.

- (2) In case of Part 'C', Serial Nos. 9, 14, 16, 19 and 23 are pending hearing. In case of Serial No. 21 of Part 'C', the petition was withdrawn by the petitioner.
- (3) In all the cases, the views of the West Bengal Government were sought for as per the Rules and were considered. However, in some cases, no comments were received from the State Government.

## Opening of new coal mines in West Bengal

75. SHRI PRASENJIT BARMAN: SHRI SUDHAKAR PANDEY:

Will the Minister of ENERGY be pleased to state:

(a) whether there is any proposal with the Central Government to set

up some new coal mines in West Bengal;

- (b) if so, what are the details thereof; and
- (c) what steps Government have taken so far in this regard?

THE MINISTER OF STATE IN MINISTRY ofENERGY THE (SHRI VIKRAM MAHAJAN): (a) Yes, Sir.

(b) The following new coal mines are proposed to be constructed in West Bengal:-

Project		Capacity on com- pletion (Million tonnes/ annum)	
			o· 58
			o· 94
			o. 99
ncast		•	3.00
		•	2.80
ncast	•		1.20
		•	o. <b>đ</b> o
encas	t		o. 60
	ncast		or pl (N to ar

(c) Project Reports in respect of these mines have been received and are under consideration.

### Creation of All India Judicial Service

### 76. SHRI PRASENJIT BARMAN: SHRI SUDHAKAR PANDEY:

Will the Minister of LAW, JUS-TICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration at present to set up All India Judicial Service; and

details (b) if so, what are the thereof?

THE MINISTER OF LAW, JUS-TICE AND COMPANY **AFFAIRS** (SHRI P. SHIV SHANKAR); (a) and (b) The Law Commission in its 77th report recommended the formation of an All India Judicial Service, with the same rank and pay scale as the Indian Administrative Service. The report envisages recruitment from among Law graduates and a training period of two years during which a recruit to the service can acquire familiarity with regional language of the State to which he is allocated. The State Governments and Union Territory Administration have been addressed in May, 1981 to elicit their views in the matter. Their replies (except; in the case of Nagaland) are awaited.

## Advisory bodies for Doordarshan Centres in Bengal

# 77. SHRI PRASENJIT BARMAN: SHRI SUDHAKAR PANDEY:

Minister of Will the INFOR-MATION AND BROADCASTING be pleased to state:

- (a) whether there are advisory bedies for Calcutta, Kurseong and Siliguri Akashvani Centres and Calcutta Doordarshan:
- (b) if so, what are the terms and conditions of these advisory bodies; and
- (c) what are the names and addresses of the present members of the respective advisory bodies?

THE MINISTER OF INFOR-MATION ANDBROADCASTING (SHRI VASANT SATHE): (a) and (b) So far as AIR is concerned, the policy is to have Programme Advisory Committees at each programme originating stations of All India Radio originating programmes for not less than 5½ hours. Such Committees are